



The Gazette of Meghalaya

EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 57

Shillong, Wednesday, March 13, 2024

23rd Phalguna, 1945 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 13th March, 2024.

No.LL(B)16/2006/185. – The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Act, 2024 (Act No. 5 of 2024) is hereby published for general information.

MEGHALAYA ACT NO. 5 OF 2024.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 9th March, 2024.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 13th March, 2024.

**THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT
(AMENDMENT) ACT, 2024**

An

Act

to amend the Meghalaya Fiscal Responsibility and Budget Management Act, 2006 (Meghalaya Act No. 4 of 2006).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-fifth Year of the Republic of India as follows:-

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| Short title and Commencement. | 1. (1) This Act may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Act, 2024.

(2) It shall come into force at once. |
| Amendment of Section 4. | 2. In section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006, in sub-section (1), for clause (b), the following shall be substituted, namely -

“(b) to maintain fiscal deficit to an annual limit of 3.5% of GSDP during Fiscal Year 2023-24”. |
| Repeal and Savings. | 3. (1) The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2023 (Ordinance No. 7 of 2023) is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under the provisions of this Act. |

S. K. SANGMA,

Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.